

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No.21/861/2019

Date of Order: 23.09.2019

Between:

Arepally Karunakar Reddy
S/o Krishna Reddy
Aged about 37 years, Group D
Occupation – Unemployed
R/o H.No.5-157, Ammaipalli Veepangandla Mandal
Ammaipalle, Ammayapally
Mahbubnagar, Telangana 509104.... Applicant
AND

1. The Union of India
Rep by its Secretary
The Chief Postmaster General
Telangana Region
Dak Sadan, Abids
Hyderabad – 500 001.

2. The Superintendent Postmaster
Wanaparthy Division
Hanuman Tekidi
Raigadda, Wanaparthy
Telangana 509103. ... Respondents

Counsel for the Applicant ... Mr.M. V. Krishna Mohan
Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER

2. The OA is filed challenging the action of the respondents in not considering the case of applicant for appointment on compassionate grounds.

3. Brief facts of the case are that applicant's father died in harness on 20.01.2010 while working as Gramin Dak Sewak/Branch Post Master in the respondents' organization. On the demise of his father, applicant represented for Compassionate Appointment to a GDS post, which was rejected by respondents on 11.06.2012. Applicant represented to the respondents on 23.07.2018 and 20.08.2019 to re-consider his case for Compassionate Appointment in GDS cadre as per the latest Guidelines issued by the respondents on 30.05.2017. There being no response from the respondents, the OA has been filed.

4. The contentions of applicant are that he has Intermediate qualification, the family of the deceased employee is in indigent circumstances and, therefore, he is seeking Compassionate Appointment. Applicant cited the observations of this Tribunal in OA No.295/2017, to support his contentions. Applicant is aggrieved that even his aforesaid representations have not been disposed of.

5. Heard both the learned counsel and perused the pleadings on record.

6. The learned counsel for the applicant argued that applicant has the requisite education qualification and the deceased employee's family being in financial distress, the case of the applicant deserves consideration as per the latest guidelines issued on 30.05.2017. The learned counsel for the respondents opposed the submission of learned counsel for the applicant on the ground that the latest Guidelines issued on 30.05.2017 are not applicable to those cases, which have already been examined and closed. The request of the applicant is one such case. However, the learned counsel for the applicant pleaded that the representations made by the applicant on 23.07.2018 and 20.08.2019 have not been responded to, wherein the observations of this Tribunal made in OA 295/2017 on 02.07.2019 have been referred to.

7. After hearing both sides, at length, in order to uphold justice, it would be appropriate to direct the respondents to dispose of the representations made by the applicant, on the dates cited above, by keeping in view the extant rules and regulations in regard to Compassionate Appointment, and also the observation of this Tribunal in OA 295/2017 dated 02.07.2019 by issuing a speaking and well reasoned order within a period of eight weeks

from the date of receipt of a copy of this order. There shall be no order as to costs.

With the above directions, the OA is disposed of at the admission stage.

**(B.V. SUDHAKAR)
MEMBER (ADMN.)**

Dated, the 23rd day of September, 2019

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